SHRI N. KANUNGO: There is no excess production as yet. In fact we have got a much larger capacity in our sector of production.

SHRI JASWANT SINGH: The hon. Minister referred to a small part of the machine costing about Rs. 10 which is imported. What is the difficulty in its being manufactured locally?

SHRI N. KANUNGO: I said it is a small part costing Rs. 10. I do not know exactly, but I am told that the economic manufacture of that particular part is not possible in our country because it has to be made in larger numbers than are required at present.

SHRI MAHESWAR NAIK: The hon. Minister said that there is no excess production. May I know how our normal demands are met, whether by imports or in what way?

SHRI N. KANUNGO: Our normal demands are being fully met.

*483. [The questioner (Shri Bhupesh Gupta) was absent. For answer, vide col. 2803 infra.]

•484 and *485. [The questioner (.Moulana M. Faruqi) was absent. For answers, vide cols. 2803—06 infra.]

GOVT, CONTRIBUTION FOR BHOODAN MOVEMENT

•486. SHRI DAHYABHAI V. PATEL: Will the Minister of PLANNING be pleased to state whether Government are giving any grants or loans to the Bhoodan Movement?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA) : A statement is placed on the Table of the Sabha. *[See Appendix XXII, Annexure No. 45.]*

SHRI DAHYABHAI V. PATEL: May I know how much land has been collected?

SHRI S. N. MISHRA: We have figures up to December 1957. They indicate that lands donated to Bhoodan amounted to 43-8 lakh acres.

SHRI DAHYABHAI V. PATEL: May I know how many families have been resettled on this land and what is the state of production? Has agricultural production increased as a result of this?

SHRI S. N. MISHRA: I cannot recall the number of families re-settled. In Bihar there is one re-settlement programme, but we have not got the results thereof.

.SHRI DAHYABHAI V. PATEL: Is the amount given inclusive of the amount spent by the State Government or is it only an amount, spent by the Central Government?

SHRI S. N. MISHRA: If the hon. Member goes through the statement placed on the Table of the House, he will find a separate account of the-assistance given by the Central and the State Governments.

SHRI DAHYABHAI V. PATEL: Does this include all the assistance given by the State Governments or is there anything else besides this?

SHRI S. N. MISHRA: I think it should be the total. But if there is-anything further, that can be known on enquiry.

PANDIT S. S. N. TANKA: What is the reply of the hon. Minister to the question put by Shri Patel as to whether these lands have been brought under cultivation or not and whether there was any increase in agricultural production?

SHRI S. N. MISHRA: I am sorry that I could not reply to the second part of the question put by Mr. Patel at that time because the question had two parts. There does not seem to be much information on that point. Being acquainted with Bihar, I know some agricultural programme has been undertaken. I am told that there has been some increase in agricultural production in Purnea. SHRI V. K. DHAGE: May I know what are the various schemes by which the lands donated to the Bhoo-dan movement are to be utilised?

MR. CHAIRMAN: He wants to know what are the various schemes for utilising the lands donated to the Bhoodan movement.

SHRI S. N. MISHRA: That would depend upon the. scheme of the All India Sarva Seva Sangh. But so far as we are concerned we have said that the lands given to Bhoodan should be utilised for the re-settlement of landless people.

श्रो पां० ना० राजभोज : क्या मंत्री महोदय बता सकते हैं कि सरकार ने क्या भूदान आन्दोलन को धाफिजियल रिकगनिशन दिया है, दूसरी बात यह कि इस आन्दोलन को सशस्वी करने के लिये सरकार क्या प्रयत्न कर रही है और सरकार ने क्या अपनी कुछ जमीन भी भदान में दी है ?

DR. R. B. GOUR: Sir, he has put three questions.

श्री पां० ना० राजप्रोज : पुझ को और सवाल पूछने का जायद और मौका नहीं मिलेगा, इसलिये ही मैंने एक साथ पूछा है।

श्री एस० एन० सिख : जहां तक इसको सरकार द्वारा मान्यता देने का सवाल है, हम ने द्वितीय पंचवर्धीय योजना में यह कह दिया है कि यह एक बहुत हो कोमती झान्दोलन है और इससे समाज में इस तरह का एक वाता-वरण बनता है जिसमें हमारे बहुत से काम झागे बड़ते हैं और खास कर जो कम्युनिटी डेवलपमेंट का प्रोग्राम है—सामुदायिक विकास योजना का—उसको इससे काफ़ो लाभ होता है और इससे हमारा अूमि-सुधार का प्रोग्राम भी आगे बढ़ता है ।

श्वी पां० ना० राजभोजः दूसरे सवाल का ज्यया जवाब है ?

MR. CHAIRMAN: Order, order.

SHRI V. PRASAD RAO: The Ministry of Home Affairs has sanctioned as per the statement Rs. 94 lakhs for the development of the Bhoodan lands in Koraput, Ganjam and Bala-sore districts. Is the attention of the Minister drawn to the fact that much of the land donated, especially the Koraput part of the land, is unculti-vable and is hilly tract?

SHRI S. N. MISHRA: It is just possible that some of the lands donated might not be fit for cultivation, but I cannot say to what extent that is so in that particular district.

SHRI V. PRASAD RAO: Is not the attention of the hon. Minister drawn to the fact that much of the land donated also in Telangana is unfit and unsuitable for cultivation? It is only such lands that are donated mostly by landlords.

MR. CHAIRMAN: Don't generalise like that.

SHRI S. N. MISHRA: I can only say on the basis of information in my State of Bihar that out of 22 lakh acres, it has been reported by the Bhoodan Samiti there, 6 lakh acres only are fit for cultivation.

PANDIT S. S. N. TANKHA: Some of the States have passed special legislation in their State Legislatures for transfer of these lands to the tenants. May I know how many States have passed such legislation and how many remain to pass it?

SHRI S. N. MISHRA: I cannot give the figures now.

PANDIT S. S. N. TANKHA: My question was that I understand that certain States have passed special legislation for the transfer of lands to the tenants. May I know how many States have passed such legislation so far and how many yet remain to pass such legislation?

2784

SHRI S. N. MISHRA: I have not got that figure just now, but many States have passed such legislations and some States still remain to pass them. About the latter we have said that they should pass the legislations as soon as possible.

Oral Answers

SHRI T. BODRA: The hon. Minister has been referring to the State of Bihar three times. May I know if in the State of Bihar also only barren hills and hillocks have been donated for the Bhoodan movement?

(No reply.)

SHRI V. PRASAD RAO: What	has
happened to the tenants that	are
already there on the lands that	are
given?	

MR. CHAIRMAN: If it is uncultiva-ble, how can there be tenants?

SHRI ABHIMANYU RATH: Sir, I am myself coming from Koraput district. When the lands were donated a promise was given that all the lands would be brought under a cooperative scheme. It was said that facilities would be given through cooperative societies. So they have donated lands. But no help is given.

MR. CHAIRMAN: All intricacies. Some people were called upon to donate land under certain promises. Achievements do not measure up to promises. That is what he said.

SHRI ABHIMANYU RATH: Sir, what about a reply to my question?

MR. CHAIRMAN: No reply to this question.

TAPTI RIVER SCHEMES

*487. SHRI DAHYABHAI V. PATEL: Will the Minister of PLANNING be pleased to state whether the Tapti River Schemes and the Kakrapara Project were approved by the Planning Commission and if so, when? 2786

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA) : The Kakrapara weir project which was started before the First Plan, was-included in the First Five Year Plan and has been under execution. The Ukai Reservoir Project on the Tapti River had been included in the Second Five Year Plan, subject to technical examination which is under way.

SHRI DAHYABHAI V. PATEL: Is the Minister aware that when the Kakrapara weir was opened the Minister of Planning made a promise that so many lakh acres would be irrigated? Have they been irrigated so far?

MR. CHAIRMAN: Did he make a promise and has it been carried out? That is what he wants to know.

SHRI S. N. MISHRA: I cannot say about that promise. I will have to enquire about that.

SHRI DAHYABHAI V. PATEL: Is the hon. Minister aware that before this scheme was taken in hand the people of Surat district exclusive of the commercial firms having their offices in Bombay like the Tatas, Insurance Companies, etc., were asked to contribute a certain amount of provincial loan for this project? Has this been the practice in any other case?

SHRI S. N. MISHRA: I take this, information from the hon. Member. I do not know whether it was so.

MR. CHAIRMAN: He will enquire.

SHRI DAHYABHAI V. PATEL: Is. the hon. Minister aware that the work on this scheme was undertaken without proper levelling and proper survey being made?

SHRI S. N. MISHRA: I will have to enquire.

SHRI V. K. DHAGE: Is there anjr land that is under cultivation after the scheme has come into force?

(No reply.)